

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 146 of 2012

Dated : 26th August, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Chhattisgarh Mini Steel Plant Association Appellant(s)

Versus

Chhattisgarh State Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Chinmoy Pradip Sharma
Mr. Sayan Ray
Mr. Sharad Sharma

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-1

ORDER

As directed by this Tribunal, the cost of Rs.25,000/- has been paid to the Charitable Organisation and they have furnished the receipt also.

In view of the same, as requested by the learned counsel for the Appellant, the Appeal is dismissed as withdrawn.

(Rakesh Nath)
Technical Member
ts/kt

(Justice M. Karpaga Vinayagam)
Chairperson